

Kashmir have been rehabilitated at the following places:—

Jammu and Kashmir State:

Ramgarh
Kathua
Sundarbani
Rajauri
Manpur
Naushehra and liberated areas in
Jammu and Kashmir.

Rajasthan:

Alwar
Ganganagar

U. P.:

Premnagar

Punjab:

Faridabad

Bhopal

PEPSU

(b) Government are not aware of any such desire.

AURANGABAD BROADCASTING STATION

*722. **Shri H. G. Vaishnav:** (a) Will the Minister of Information and Broadcasting be pleased to state whether the only Broadcasting station of Aurangabad in Marathwada (Hyderabad State) is going to be abolished in the new scheme and if so, what are its reasons?

(b) What arrangements would be made to broadcast the Marathi programme and to encourage the local genius and artistes in Marathwada in case the said station is abolished?

(c) Has the feasibility of maintaining the Aurangabad Broadcasting Station as a rural station involving much less expenditure than the present been considered according to the representations made by Marathwada public?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir. It has been found that the maintenance of very lowpowered Broadcasting Stations is wasteful in that the coverage provided is not commensurate with the expenditure incurred thereon. It is proposed to put the present Aurangabad transmitter to better use by shifting it to Hyderabad where it will give a useful local service.

(b) The area now served by the Aurangabad Station will be adequately and better covered by the existing as well as more powerful installations proposed at Hyderabad, Poona and

Bombay. Besides, during the winter, the proposed Station at Indore and the Station at Nagpur, which is being raised in power, should also provide a satisfactory coverage. Artistes from the areas at present covered by the Aurangabad Station will be made use of at one or the other of the Stations mentioned.

(c) The matter was carefully examined before the decision to close the Station was taken.

YARN FOR HANDLOOM WEAVERS

*723. **Shri G. D. Somani:** (a) Will the Minister of Commerce and Industry be pleased to state whether it is a fact that State Governments are given quotas of yarn for distribution of the same at or below controlled prices to the handloom weavers in their States?

(b) Is it a fact that the Government of Bombay were allowed to sell their stocks of yarn in the open market and if so, is it a fact that the Government of Bombay or their nominee exported yarn of counts between 18s and 20s?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yarn is allotted to the State on a quota basis for distribution to various consumers including handloom weavers at prices not exceeding the ex-mill prices plus the retail margin of 12½ per cent. thereon.

(b) The Bombay Government who are buying the State's quota of yarn on Government account were allowed to sell the unsold stocks of yarn including counts 18s and 20s of February 1952 and earlier packings only to dealers with permission to export, in order to clear their stocks which could not be sold by them.

PRICE OF TEA

*724. **Shri K. P. Tripathi:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the U.K. Government while withdrawing the subsidy on tea of 8d in the pound this year arranged with the Tea Trading interests in U.K. that retail ceiling price should not rise; and

(b) whether the present prices of Indian tea are in many cases below production prices?

The Minister of Commerce (Shri Karmarkar): (a) It has been reported that at the time when the U.K. Government decided to abolish the subsidy, the tea distributing trade had given an assurance that the maximum retail prices of tea would not be put

up by more than half of the subsidy abolished (i.e.) 4 d. per lb.

(b) The Official Team appointed by Government to inquire into the present conditions of the tea industry have reported that the level of current auction prices is not sufficient to meet the production costs of many average-medium estates and smaller gardens.

MAPS AND LAND RECORDS OF KARIMGUNJ SUB DIVISION

*725. **Shri K. P. Tripathi:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that maps and other land records relating to Karimgunj sub-division of Assam have been withheld by Pakistan and are now being refused to be handed over to the Government of Assam;

(b) if so, what steps Government propose to take in the matter; and

(c) whether it is a fact that similar records relating to Sylhet (which was part of Assam but is now in East Bengal) have already been handed over to Pakistan?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) to (c). Information has been called for from the Government of Assam. It will be laid on the Table of the House as soon as it is received.

REHABILITATION LOANS

*726. **Shri Gidwanji:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it was the policy of Government to grant rehabilitation loans to displaced persons for purpose of trade;

(b) whether it is a fact that grant of such loans has been altogether stopped except in new townships and if so, why;

(c) whether it is a fact that before the new policy was announced, thousands of applications for rehabilitation loans for trade purpose were pending consideration and decision and if so, what is the total number of such applications;

(d) whether it is a fact that these applications are not being considered at all;

(e) whether Government are aware that some of these applicants secured premises and made some investments of their own in the hope that they would receive State rehabilitation loans; and

(f) whether Government are aware that such applicants have been very hard hit?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) Yes.

(b) No. Only the small urban loans have been restricted to the residents of the New Townships and to persons who have received vocational or technical training under a Government scheme and wish to set up their own industry. The reason for the modification of the scheme is that Government have been granting small urban loans liberally in the past, but now after five years of partition such loans have mostly served their utility in the existing towns.

(c) Yes. The figures of pending applications are not readily available and the time and expense involved in their collection would not be commensurate with the result achieved.

(d) No. Applications which are covered by the modified scheme are being considered.

(e) I have no information but that may be so.

(f) The number of such applicants must be comparatively small.

MALAYALAM COMMENTARIES FOR DOCUMENTARY FILMS

*727. **Shri N. P. Damodaram:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether there are any commentaries in Malayalam for any of the documentary films produced by the Films Division of the Information and Broadcasting Department; and

(b) if the answer to part (a) above be in the affirmative, which are the films for which there are Malayalam Commentaries?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir.

(b) "Figuring It Out" and "Democracy In Action".

KOZHIKODE A.I.R. STATION

*728. **Shri N. P. Damodaram:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether Government are contemplating the closing down of the Kozhikode Station of the All India Radio; and

(b) if the answer to part (a) above be in the affirmative, what are the reasons which prompted Government to consider the closure of the Station?

The Minister of Information and Broadcasting (Dr. Keskar): (a) There is no such proposal at present before Government.

(b) Does not arise.